## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

CP/CA No. 69(ND)/2015

IN THE MATTER OF:

Mr. Ajit Singh Bhandari & Ors.

... APPLICANT / PETITIONER

Vs

Bhandari Builders Pvt. Ltd. & Ors.

RESPONDENT

SECTION:

Under Section 397/398

Order delivered on 18.12.2017

Coram:

CHIEF JUSTICE M. M. KUMAR Hon'ble President

S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the PETITIONER

:- Mr. Krishnendu. Datta, Advocate

Ms. Prachi Johri, Advocate

For the RESPONDENT 2 & 3

:- Mr. Bhavitt K. Rastogi, Advocate

For the RESPONDENT 5

:- Ms. Anushka Sharma, Advocate

Mr. Anchit Tripathi, Advocate

For the RESPONDENT 11

:- Mr. Diggaj Pathak, Advocate Ms. Shweta Sharma, Advocate

## ORDER

Ld. Counsel for the parties has stated that all issues concerning various disputes have now been settled which are in the process of being formalise. According to the Ld. Counsel it may require more than 24 to 25 days to formalise the same.

The hearing is deffered to 19th January 2017.

CHIEF JUSTICE M. M. KUMAR PRESIDENT

> (S. K. MOHAPATRA) MEMBER (TECHNICAL)

Deepak Kumar